

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA

STARRED QUESTION No. 143

TO BE ANSWERED ON MARCH 06, 2018

RENTAL POLICY

No. 143\*      SHRIMATI NEELAM SONKER:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any data regarding the percentage of people residing in rented accommodation in metro cities like Delhi and Mumbai in the country;
- (b) if so, the details thereof, metro city-wise;
- (c) whether the Government proposes to amend the rental policy so as to check untimely eviction of tenants by landlords; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING & URBAN AFFAIRS

(a) to (d): A Statement is laid on the Table of the Sabha.

\*\*\*\*\*

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA  
STARRED QUESTION 143\* FOR 06.03.2018 REGARDING  
RENTAL POLICY

- (a) & (b): As reported under Census 2011, 27.5% of the total urban residents are living in rental housing. Details of people living on rented accommodation in metro cities are not available. However, the State-wise details of people living in rented accommodation as per Census 2011 in urban areas, are at Annexure.
- (c) & (d): Since 'Land' and 'Colonisation' are State subjects, the matter relating to eviction of tenants by landlords comes under the purview of the rental laws/bye-laws of States/Union Territories.

However, in order to create a vibrant, sustainable and inclusive rental housing market in the country, Ministry of Housing and Urban Affairs is preparing a National Urban Rental Housing Policy.

\*\*\*\*\*

Annexure referred to in reply to Lok Sabha Starred Question  
No. 143 due for 06.03.2018 regarding 'Rental Policy'

Annexure

State Wise Housing Data as per 2011 Census: Housing ownership			
State	Urban		
	Owned	Rented	Any other
INDIA	69.16	27.55	3.3
JAMMU & KASHMIR	91.23	6.48	2.28
HIMACHAL PRADESH	49.48	45.19	5.34
PUNJAB	78.3	18.63	3.06
CHANDIGARH	48.4	46.15	5.45
UTTARAKHAND	66.79	26.63	6.58
HARYANA	75.26	21.71	3.04
NCT OF DELHI	67.9	28.49	3.61
RAJASTHAN	80.86	16.93	2.22
UTTAR PRADESH	82.2	14.97	2.83
BIHAR	83.01	13.66	3.34
SIKKIM	32.88	63.62	3.49
ARUNACHAL PRADESH	29.3	56.44	14.27
NAGALAND	40.54	54.95	4.5
MANIPUR	88.9	9.13	1.97
MIZORAM	47.94	49.1	2.96
TRIPURA	81.96	15.16	2.88
MEGHALAYA	44.18	50.61	5.21
ASSAM	64.02	30.9	5.08
WEST BENGAL	75.57	20.35	4.08
JHARKHAND	63.18	27.29	9.53
ODISHA	59.96	31.4	8.64
CHHATTISGARH	70.01	23.7	6.29
MADHYA PRADESH	74.45	21.11	4.44
GUJARAT	72.52	24.28	3.2
DAMAN & DIU	28.85	67.88	3.27
DADRA & NAGAR HAVELI	34.76	62.93	2.31
MAHARASHTRA	69.78	27.19	3.03
ANDHRA PRADESH	53.7	44.33	1.97
KARNATAKA	51.05	46.05	2.9
GOA	73.33	22.61	4.06
LAKSHADWEEP	82.24	15.76	2
KERALA	88.3	10	1.7
TAMIL NADU	57.45	40.21	2.34
PUDUCHERRY	57.29	38.94	3.77
ANDAMAN & NICOBAR ISLANDS	45.12	50.55	4.33

*Ownership status of Census houses: The information regarding ownership status of every household was collected. If a household was self-occupying the Census house owned by it and not making payments in the form of rent to anyone, then the household was considered as living in an 'owned' house. A household was treated as living in 'rented' house if rent was paid or contracted for by the household in cash or kind. Accommodation provided by employer like Government quarters, etc. was also treated as rented. The codes used were, Owned-1/Rented-2/Any other-3.*

\*\*\*\*\*